

অসম



ৰাজপত্ৰ

সম্মুখবদলি

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্ব দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

NOTIFICATION

The 2nd April, 1997

No. LGL. 67/95/25. -- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for General information.

ASSAM ACT NO. XVIII OF 1997

(Received the Assent of the Governor on 21st May, 1997)

THE ASSAM LAND AND REVENUE REGULATION
(AMENDMENT) ACT, 1997AN
ACT

further to amend the Assam Land and Revenue Regulation, 1886.

Preamble.

Whereas it is expedient further to amend the Assam Land and Revenue Regulation, 1886, hereinafter referred to as the principal Regulation, in the 1 of 1886 manner hereinafter appearing ;

It is hereby enacted in the Forty-eighth Year of the Republic of India as follows :-

**Short title,
extent and
commencement.**

1. (1) This Act may be called the Assam Land and Revenue Regulation (Amendment) Act, 1997.

- (2) It shall have the like extent as the principal Regulation.

- (3) It shall come into force at once.

**Amendment of
section 28.**

2. In the principal Regulation, in section 28, after the existing proviso, the following new proviso shall be inserted, namely :--

"Provided further that notwithstanding anything contained in any law for the time being in force or in any lease, grant, settlement, transfer, allotment, acquisition, agreement or contract, the State Government may assess revenue on all or any land held by any individual, organisation, company, association, society, authority, public undertaking or any body whether corporate or not, whether Government or semi Government and whether under the Central or State Government by way of transfer, allotment, acquisition and used by such individual, organisation, company, association, society, authority, undertaking or body for trade, commerce, industries or any other purposes."

**Insertion of
section 34A.**

3. In the principal Regulation, after section 34, the following new section 34 A shall be inserted, namely :--

**"Revision of
rates of
revenue by
the State
Government.**

- 34A. Notwithstanding anything contained in the Assam Land and Revenue Regulation, 1886 and the rules framed thereunder or in any other law for the time being in force the State Government may, on its own motion or otherwise, for reasons to be recorded in writing, at any time, order revision of the rates of revenue for a local area or class of estates, both for town and areas other than town land as per rules to be prescribed."

M. K. DEKA,
Secretary to the Govt. of Assam,
Legislative Department.